

(c) to (e) The guidelines of the schemes do not stipulate auditing of the reports by authorized chartered accountants empanelled with the Ministry. After release of grants-in-aid to NGOs, the final accounts for a financial year are required to be rendered by them with utilization certificate and audited accounts signed by a chartered accountant within six months of the closure of the financial year. In case the NGOs do not (i) get their accounts audited (ii) follow the stipulated scheme guidelines, and (iii) maintain their accounts properly, then no further grants-in-aid is released to them. The Ministry can also initiate action to blacklist such organization and take legal action for recovery of funds released to them.

### **Separate Disability Department in States**

1875. SHRIMATI RENUKA CHOWDHURY: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the estimated number of persons with disabilities (PWDs) in the country, State-wise;

(b) whether certain States do not have separate Departments to look after the welfare of PWDs;

(c) if so, the details thereof along with the reasons therefor; and

(d) the steps taken by Government to impress upon States/UT Governments to have separate Disability Department to address the concerns, issues, problems and difficulties of the PWDs so as to bring them in the mainstream of the society?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) As per Census 2011, the estimated number of persons with disabilities State/UT-wise in the country is given in the Statement (*See below*)

(b) and (c) As per Information available from Office of Chief Commissioner for Persons with Disabilities (O/o CCPD), only 7 States namely Andhra Pradesh, Madhya Pradesh, Odisha, Rajasthan, Tamil Nadu, Telangana and Uttar Pradesh have separate Department for dealing with matters concerning persons with disabilities. In other States the issues concerning persons with disabilities is being handled either by Department of Social Welfare/Social Justice or by Department of Women and Child Welfare.

(d) CCPD in all its review meetings with the States/UTs continuously emphasizes the need to have separate disability Department in the States/UTs for dealing with matters concerning persons with disabilities. In the 11th National Review Meetings of the State Commissioners for Persons with Disabilities organized by the O/o CCPD on

13-14 June, 2012 it was also recommended that the States/UTs should have separate Department to deal with matters concerning persons with Disabilities. Further, the CCPD also takes up the matter of separate Department in the States during his meeting with Chief Secretaries of various States.

**Statement**

*State/UT-wise population of persons with disabilities as per Census 2011*

Sl. No.	State	Total population of persons with disabilities as per Census 2011
1	2	3
1.	Andhra Pradesh	1219785
2.	Arunachal Pradesh	26734
3.	Assam	480065
4.	Bihar	2331009
5.	Chhattisgarh	624937
6.	Delhi	234882
7.	Goa	33012
8.	Gujarat	1092302
9.	Haryana	546374
10.	Himachal Pradesh	155316
11.	Jammu and Kashmir	361153
12.	Jharkhand	769980
13.	Karnataka	1324205
14.	Kerala	761843
15.	Madhya Pradesh	1551931
16.	Maharashtra	2963392
17.	Manipur	58547
18.	Mizoram	15160
19.	Meghalaya	44317
20.	Nagaland	29631
21.	Odisha	1244402
22.	Punjab	654063
23.	Rajasthan	1563694

1	2	3
24.	Sikkim	18187
25.	Tamil Nadu	1179963
26.	Telangana	1046822
27.	Tripura	64346
28.	Uttar Pradesh	4157514
29.	Uttarakhand	185272
30.	West Bengal	2017406
31.	Andaman and Nicobar Islands	6660
32.	Chandigarh	14796
33.	Daman and Diu	2196
34.	Dadra and Nagar Haveli	3294
35.	Lakshadweep	1615
36.	Puducherry	30189
TOTAL		2,68,14,994

#### **Steps to bring legislation on social security**

†1876. SHRI SANJAY SETH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government has taken/ proposes to take steps to bring in a suitable legislation for providing facilities such as social security to the senior citizens of the country, for their help and welfare including payment of pension, provision of house and healthcare; and

(b) if so, the details thereof as on date and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) and (b) At present, there is no proposal under consideration in this Ministry to bring in new legislation in this regard. However, the National Policy on Older Persons, 1999 provides for facilities such as Social Security financial security, healthcare and nutrition, shelter, education, welfare and protection of life and property in respect of Senior Citizens. Besides, the Maintenance and Welfare of Parents and Senior Citizens Act, 2007 also provides for need based maintenance, setting up of Old Age Homes, facilities for Geriatric care in Hospitals, protection of life and property, etc.

† Original notice of the question was received in Hindi.